

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70608 of 2017

(Arising out of Order-in-Original No.06/Comm/ST/GZB/2017-18 dated 31/05/2017 passed by Commissioner of Customs, Central Excise & Service Tax, Ghaziabad)

M/s Ghaziabad Development Authority,Appellant
(Vikas Bhawan Ghaziabad-201001)

VERSUS

Commissioner of Central Excise &

Service Tax, Ghaziabad

....Respondent

(Kamla Nehru Road, Ghaziabad)

APPEARANCE:

None for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.70118/2023

DATE OF HEARING : 13 October, 2023
DATE OF DECISION : 13 October, 2023

P.K. CHOUDHARY:

When the matter was called, none appeared on behalf of the appellant. No prayer for adjournment has been received. It is found from the record that the matter has been listed on various dates and appellant either absent on call or praying for adjournments. It is also noticed that notices were also issued to the appellant but the same are received back to the Tribunal.

2. Therefore, it appears that the appellant is either not interested in the proceeding or is not available for pursuing this matter.

3. Accordingly, in terms of Rule 20 of CESTAT Procedure Rules, appeal is dismissed. Appellant is at liberty to file restoration application, if he desires to be heard subsequently.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

akp